

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**OA-654/2019**

**New Delhi, this the 26<sup>th</sup> day of February, 2019**

**Hon'ble Sh. A.K. Bishnoi, Member(A)**

Prakash Chandra,  
S/o Sh. Ghaman Lal,  
Special Commissioner (Retired)  
Department of Labour  
Govt. of NCT of Delhi,  
Presently residing at – 16/10 Probyn Road,  
Delhi-110054,  
Mob No. 9650101350  
Post : Special Commissioner (Retired)  
Group-A. .... Applicant

(through Sh. Anuj Aggarwal with Sh. T.T. Lepcha)

**Versus**

1. Union of India,  
Through its Secretary,  
Ministry of Home Affairs,  
North Block, New Delhi-110001.
2. Govt. of NCT of Delhi,  
Through its Chief Secretary  
Secretariat, IP Estate,  
New Delhi-110002.
3. Department of Labour,  
Through its Secretary cum Commissioner,  
5- Sham Nath Marg,  
Delhi – 110054. .... Respondents

(through Ms. Sumedha Sharma on advance notice)

**ORDER (ORAL)**

Heard learned counsel for the applicant. Ms. Sumedha Sharma, learned counsel appeared for the respondents, on receipt of advance notice.

2. It is submitted by learned counsel for the applicant that the applicant has made two representations dated 07.09.2017 and 31.12.2018 for payment of interest on arrears of salary, which have not yet been decided.

3. In the circumstances, the OA is disposed of at this stage itself without going into the merits of the case with a direction to the respondents to consider the representations dated 07.09.2017 and 31.12.2018 made by the applicant and also treat the contents of this OA as a part of the representation and decide on the same through a self-contained and speaking order, within ninety days from the date of receipt of a certified copy of this order. No costs.

**(A.K. Bishnoi)  
Member (A)**

/ns/